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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

OA 1156/2004

New Delhi this the 13th day of May, 2004

Hon'ble Shri Justice V.S. Aggarwal, Chairman
Hon'ble Shri S.A. Singh, Member (A)

Mahesh Chand Nagar S/o Late Shri K.C. Nagar
R/o 310, Dariba Kalan,
Chandni Chowk,
Delhi-110006.

(By Advocate Shri Zakir Hussain) .. Applicant

VERSUS

1. Chief Commissioner of Income Tax
Delhi-1, C.R. Building, New Delhi.
2. Addl. Commissioner of Income Tax (Vigilance)
C.R. Building, New Delhi.
3. D.D.O.
CIT-13, New Delhi.

.. Respondents

O R D E R (ORAT)

Justice V.S. Aggarwal, Chairman :

The applicant faced the trial with respect to the offences punishable under Section 7 read with Section 17 of the Prevention and Corruption Act. The ~~Sub~~ ^{Special} Judge, Delhi acquitted the applicant on 1.9.2003. It is stated that the State has preferred an appeal against the acquittal in the Delhi High Court and notice has been issued to the applicant.

2. By virtue of the present application, the applicant prays for release of all consequential benefits and promotion which the applicant suffered because of the pending litigation referred to above.
3. On this count, the applicant has already been submitted a representation to the respondents on

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27.2.2004 addressed to Chief Commissioner of Income Tax.
It is directed that respondent no.1 would consider the facts and circumstances of the present case and pass an appropriate speaking order preferably within four months from the date of receipt of a certified copy of the present order and communicate it to the applicant.



(S.A.Singh)
Member (A)



(V.S. Aggarwal)
Chairman

kdr/